

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 1730 OF 2018
(@ Diary No. 15079 of 2017)

MATHALA CHANDRAPATI RAO

Appellant(s)

VERSUS

MEMBER SECRETARY, ODISHA STATE POLLUTION
CONTROL BOARD & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO(S). 1729 OF 2018
(@ Diary No. 39941 of 2017)

O R D E R

1. Delay condoned.
2. Heard learned counsel appearing for the appellant(s). Having considered the facts and circumstances of the case(s), we are of the opinion that the National Green Tribunal has not committed any error in law or fact.
3. The Civil Appeals are accordingly dismissed.
4. Pending application(s), are also dismissed.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[PRASHANT KUMAR MISHRA]

NEW DELHI;
FEBRUARY 07, 2025

ITEM NO.38

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1730/2018

MATHALA CHANDRAPATI RAO

Appellant(s)

VERSUS

MEMBER SECRETARY, ODISHA STATE POLLUTION
CONTROL BOARD & ORS.

Respondent(s)

IA No. 87383/2017 - CONDONATION OF DELAY IN FILING APPEAL
IA No. 87384/2017 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

WITH

C.A. No. 1729/2018 (XVII)

FOR CONDONATION OF DELAY IN FILING APPEAL ON IA 1738/2018
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
1739/2018

FOR STAY APPLICATION ON IA 1740/2018

IA No. 1738/2018 - CONDONATION OF DELAY IN FILING APPEAL

IA No. 1739/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 1740/2018 - STAY APPLICATION

Date : 07-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) : Mr. Ashutosh Dubey, AOR
Mr. Ashutosh Dubey, Adv.
Ms. Rajshri Dubey, Adv.
Mrs. Rajshri Dubey, Adv.
Mr. Anirban Tripathy, Adv.
Ms. Vatsala Vishakha, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Amit P. Shahi, Adv.
Mr. H.b. Dubey, Adv.
Mr. Amit Kumar, Adv.

For Respondent(s) : Mr. Ashok Kumar Panda, Sr. Adv.
Mr. Tejaswi Kumar Pradhan, AOR
Mr. Manoranjan Paikaray, Adv.
Mr. Shashwat Panda, Adv.

Mr. Arijit Prasad, Sr. Adv.
Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. The Civil Appeal are dismissed in terms of the Signed Order.
3. Pending application(s), are also dismissed.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Order is placed on the file)